

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-242/ND/2022
RA/36/2024

IN THE MATTER OF:

M/s. Indiabulls Housing Finance Ltd

...PETITIONER

Vs

M/s. Gnex Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Applicant

**:Mr. Sumesh Dhawan, Mr. Chirag
Sharma, Ms. Sudiksha Saini, Ms.
Saksha Jha, Advs.**

For the Respondent/Corporate Debtor :

ORDER

RA/36/2024

This is an application seeking restoration of the Company Petition No. IB-242/PB/2022 which was **dismissed as withdrawn** vide order dated 10.05.2023 on account of the application filed by the Applicant.

Heard the Ld. Counsel for the Applicant. Issue notice to the Respondent for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **22.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)